

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE TWENTY FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 28672 OF 2012

Between:

1. Nalanda Educational Society, (Regn No.525), 8-2-248/A, Ground Floor Maharishi House, Road No. 3, Banjara Hills, Hyderabad - 500 034, Rep by its Secretary Mrs. A.Vijaya Sarada Reddy, W/o A. Vara Prasad Reddy.
2. Nalanda Institute of Technology, Siddharth Nagar, Kantepudi Village, Sattenapalli Mandal, Guntur District Rep by its Correspondent Mrs.A. Vijaya Sarada Reddy.
3. Nalanda Institute of Engineering & Technology, Siddharth Nagar, Kantepudi Village, Sattenapalli Mandal Rep by its Correspondent Mrs. A.Vijaya Sarada Reddy.
4. Nalanda Institute of Pharmaceutical Sciences, Siddharth Nagar, Kantepudi Village, Sattenapalli Mandal Guntur District Rep by its Correspondent Mrs. A.V. S. Reddy.

.....PETITIONERS

AND

1. The Government of A.P. (Higher Education (EC.1), Department Secretariat Buildings, Secretariat Hyderabad.
2. The A.P. State Council for Higher Education, rep by its Secretary, Saifabad, Hyderabad.
3. The Admission and Fee Regulatory Committee for matters, Relating to Fee Fixation in Private Unaided Professional Colleges, 1st Floor (South Wing) Gagan Vihar, MJ Road, Hyderabad rep by its Member Secretary.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, one more particularly in the nature of

Mandamus a) declaring that the fee structure fixed for the petitioners in annexure IB and IIB of G.O Rt. No. 639 dt. 28.5.2012 is not bound by the rigour of Rule 4(vii) of G.O. Ms. No. 6 dt. 8.1.2007 and b) that the petitioners are entitled to seek higher fee structure, if approved by the 3rd respondent for the academic years 2013-2015 from all the students. pursuing a course of study in the petitioner colleges, including the students admitted in the academic year 2012-2013 c) by declaring the absence of such a declaration in G.O. Rt. No. 639 dt. 28.5.2012 as arbitrary and illegal offending Article 14 of the Constitution of India and issue a consequential direction to the respondents to forbear from enforcing Rule 4(vii) of G.O.Ms.No.6 dt. 8.1.2007 upon the petitioners in regard to the fee fixed for the academic year 2012-2013.

I.A.NO:1 OF 2013(WPMP. NO: 37925 OF 2013)

Petition under Order 9 Rule 9 C.P.C praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to set aside the order dated 23.09.2013 dismissing the WPN.No.28672/2012 for default and restore the W.P. for hearing and adjudication in the interests of justice and equity.

I.A.NO: 1 OF 2012(WPMP. NO: 36571 OF 2012)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to notify that the tuition fee fixed for the petitioners for B. Tech courses in Annexure IB of the G.O. Ms. No. 639 dt. 25.8.2012 be subject to the outcome of the present W.P. in the interests of justice and equity.

**Counsel for the Petitioners : Ms. ANJALI MANGHNANI, ADVOCATE FOR
SRI S.SRI RAM (NOT PRESENT)**

Counsel for the Respondent No.1 : GP FOR HIGHER EDUCATION

Counsel for the Respondent No.2 : ADDL ADVOCATE GENERAL

Counsel for the Respondent No.3 : SRI C.SUDESH ANAND

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.28672 of 2012

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. Anjali Manghnani, learned counsel representing
Mr. S. Sri Ram, learned counsel for the petitioners.

2. Learned counsel for the petitioners submits that the
issue involved in the Writ Petition has been rendered
academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is
dismissed as infructuous.

Miscellaneous applications, if any pending, shall
stand closed. There shall be no order as to costs.

**SDI- N. SRIHARI
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. Two CCs to GP FOR HIGHER EDUCATION, High Court for the State of
Telangana at Hyderabad. [OUT]
2. Two CCs to ADVOCATE GENERAL, High Court for the State of Telangana at
Hyderabad. [OUT]
3. One CC to SRI S.SRI RAM, Advocate [OPUC]
4. One CC to SRI C.SUDESH ANAND Advocate [OPUC]
5. Two CD Copies

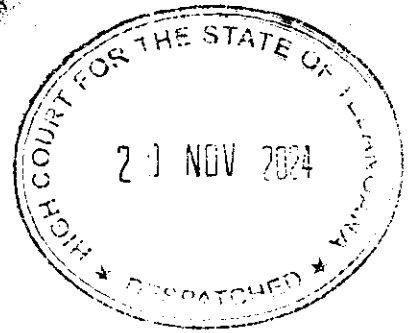
**SA
LS** *Kg*

HIGH COURT

DATED:21/10/2024

ORDER

WP.No.28672 of 2012



DISMISSING THE W.P

AS INFRUCTUOUS WITHOUT COSTS.

9 copies
Fr
4/11/24